

MR. SPEAKER : It is all there in the memorandum.

SHRI HARI VASHNU KAMATH : The Joint Committee was constituted on the 15th of May, 1978. Today, it is July, 1979. So, it is more than a year. Now, they want extension upto the last day of the Winter Session i.e. December, 1979. So far as I am concerned, I oppose the extension upto the last day of the Winter Session. I am sure, this motion for extension will be rejected. If it is not acceptable, then I think, it should be made the first day of the Winter Session and not the last day of the Winter Session. First of all, I would seek leave to move that the motion be opposed and rejected. If that fails, then the only desirable and proper course would be that leave be granted upto the first day of the next session.

Because of the reasons adduced

MR. SPEAKER : You have mentioned them.

SHRI HARI VISHNU KAMATH : Chaudhury Brahm Perakash says in his memorandum that the Committee had earlier fixed their schedule of meetings from the 2nd to 5th July. One of the reasons given for extension is that the July session has been advanced. Sir, you must appreciate that it is absolutely understandable. It is not at all tenable or valid. It is a very bad precedent for the future for all Committees going on and extending time, going on tour here and there throughout the country ; some may even go out of India ; Bharat Darshan, Viswa Darshan and all that will come. We do not want that.

MR. SPEAKER : Your suggestion is that it should be the first day of the winter session.

SHRI HARI VISHNU KAMATH : That is the alternative.

MR. SPEAKER : As a compromise I think the House might agree to the first day of the winter session, or the first week.

SHRI HARI VISHNU KAMATH : First day.

PROF. P. G. MAVALANKAR : The last day of the first week of the winter session.

SHRI JYOTIRMOY BOSU : Of which year ?

MR. SPEAKER : This year. Is it the pleasure of the House to extend it till the last day of the first week of the winter session ?

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : The question is :

“That this House do further extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State.”

The motion was adopted .

SHRI VAYALAR RAVI (Chirayinkil) : Sir, I rise on a point of order. Under article 75(3) the Council of Ministers shall be collectively responsible to the House of the People. Naturally, the Leader of the House, the Prime Minister, is also responsible to this House. Now we are going to discuss a very crucial motion, to be moved by the leader of my party, Shri Yeshwantrao Chavan. There are rumours afloat about resignations of Ministers.

MR. SPEAKER : That is not a point of order.

SHRI VAYALAR RAVI : The House is entitled to know the position.

MR. SPEAKER : It is not a point of order.

12.8 hrs.

UNION DUTIES OF EXCISE
(ELECTRICITY) DISTRIBUTION
BILL.*

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI SATISH AGARWAL) : I beg
to move for leave to introduce a Bill to

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[Shri Satish Agarwal]

provide for the payment out of the Consolidated Fund of India of sums equivalent to the net proceeds of Union duties of excise on electricity to the State to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the recommendations of the Finance Commission, in its report dated the 28th day of October, 1978.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to the net proceeds of Union duties of excise on electricity to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the recommendations of the Finance Commission, in its report dated the 28th day of October, 1978."

The motion was adopted.

SHRI SATISH AGARWAL : I introduce† the Bill.

12.10 hrs.

STATEMENT RE : LATEST INFORMATION ABOUT SKYLAB

THE PRIME MINISTER (SHRI MORARJI DESAI) : I would like to give the latest information about Skylab.

SHRI VASANT SATHE : The Skylab of the present Government ?

SHRI MORARJI DESAI : That will be proved by the No-Confidence Motion. Wait for the No-Confidence Motion. Then you will see. I will accept that verdict.

On the Skylab the latest estimate is that it will fall between 6.18 p.m. and 11.18 p.m. tonight. The impact of it is expected to be within 8° North and 168.3° East. It has also been worked out that the skylab would most probably crash in orbit No. 18. It is also probable to crash in orbit No. 8 and 28 and partly 38 and 168.3. None of these orbits passes through India. Therefore, according to the latest report, there is no chance of the skylab crashing on any part of India.

श्री राज नारायण (राय बरेली) : मेरा एक प्वाइंट ऑफ ऑर्डर है। मैंने एक प्रवलेज मोशन का नोटिस दिया था। वह प्रधान मंत्री जी के खिलाफ है। यह नम्बर 3 के बारे में था। प्रधान मंत्री ने कहा था कि 230 है जबकि काउंटिंग में वह 205 ही निकला था। आपने इसके बारे में रुलिंग भी दे दिया था। प्रधान मंत्री ने कहा था कि मशीन खराब है। मैं समझता हूँ कि क्लिफूली और जान बूझ कर प्रधान मंत्री ने सच्चाई को सप्रेस किया था और हाउस को मिस-गार्डेड किया था। आज मैं अपने मित्र बयालार रवि को बताता चाहता हूँ कि यह भ्रमवाह नहीं है नम्बर के बारे में और हमने वाक्यायदा प्रीजीडेंट को लिख कर दे दिया है कि यह 268 हो गया है। यह तो संपलिट है —

MR. SPEAKER : No, no. All this is irrelevant.

SHRI RAJ NARAIN : What about my privilege motion ?

MR. SPEAKER : I have rejected it.

SHRI RAJ NARAIN : But, Sir, I request you, this is people's House. Do not make the people's House the Chamber's House.

12.11 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—
Contd.

MR. SPEAKER : I have to inform the House that at the meeting which I had with leaders of Parties and Groups on the 10th July, 1979, it was recommended that :

(1) Fifteen hours might be allowed for discussion on the Motion of No-Confidence in the Council of Ministers to be moved by Shri Y.B. Chavan.

(2) Discussion on the motion might be taken up immediately after Question Hour on Wednesday, the 11th July, 1979.

(3) Lunch hour would continue to be observed during the days of discussion on the motion.

(4) As far as possible, the House might adjourn at the scheduled hour at 6 P.M.

(5) Neither Calling Attention nor Short Notice Questions need be put down during the days of discussion on the motion.

†Introduced with the recommendation of the President.